

**GOVERNMENT OF INDIA
MINORITY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4266
ANSWERED ON:20.02.2014
COMPLAINTS GRIEVANCES RECEIVED BY NCM
Tagore Shri Manicka

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether the National Commission for Minorities (NCM) has received any complaints /grievances from any minority organisations and associations from Tamil Nadu during the last three years and the current year;
- (b) if so, the details thereof and the action taken thereon; and
- (c) the details of the pending complaints with NCM and the time by which these complaints are likely to be solved?

Answer

MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI NINONG ERING)

(a) to (c) As per information received from National Commission for Minorities (NCM) the record of complaints not maintained separately by the Commission on the basis of organization/Association. However, as per information available with them, during the last three years and the current year (up to 14th February 2014), 222 complaints were received from the State of Tamil Nadu and examined as per procedure laid down by the Commission under the NCM Act 1992. Out of these, 100 complaints were closed after examination, 75 complaints were forwarded to the concerned authorities and closed. In 24 cases, reports have been called for and the remaining 23 complaints are under process. The year-wise status of the complaints is as under:

Year	Closed	Forward	and closed	Report	Called	Under	Process	Total
2010-11	37	36	15	0				88
2011-12	32	15	3	6				56
2012-13	24	12	4	5				45
2013-14	feb 1	7	12	2	12			33
	100	75	24	23				222

There is no time limit fixed for disposal of the complaints received. The Commission examines each complaint on merit, as per procedure laid down by it. Moreover, the Commission does not solve the problems but only addresses grievances as per procedure and makes recommendations to appropriate authorities. The recommendations made by the Commission are either accepted or not accepted by the authorities concerned. The reasons for acceptance or non-acceptance are placed in the Parliament or State Legislature as an action taken report.